

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीयकंपनीविधिअधिकरण

CUTTACK BENCH

कटकखंडपीठ

ORDER OF THE HEARING ON 30th April, 2024, 10:30 A.M.

CP No. 41/CB/2023, IA (Companies Act) No. 31/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj

2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Chhattisgarh Highway Development Company Ltd.
Under Section	271-272

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s)

Mr. Satya Smruti Mohanty, Adv
Mr. Sarvavid Subash Pradhan, Adv
Mr. Goutam Rai, Adv
Mr. Gyaninee Nayak, Adv
Mr. Pratyusha Mohanty, Adv
Mr. Sambit Sekhar Moharana, Adv

For Respondent (s)

ORDER

IA (Companies Act) No. 31/CB/2024

This is an application filed under Rule 11 of NCLT Rules, 2016 for advance the hearing of CP No. 41/CB/2023 from 29.05.2024 to any early date. Heard the counsel, due intervention of summer vacation hearing of the main CP No. 41/CB/2023 could not be advanced from the scheduled hearing date 29.05.2024. Now, the main CP is listed immediately after the vacation, hence, we are not inclined to advance the hearing date. In consequence, this application is dismissed.

Sd

Kaushalendra Kumar Singh
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)